

**GOVERNMENT OF INDIA
COMMUNICATIONS AND INFORMATION TECHNOLOGY
LOK SABHA**

UNSTARRED QUESTION NO:2337
ANSWERED ON:28.03.2012
MERGER AND ACQUISITION OF TELECOM COMPANIES
Sugumar Shri K.

Will the Minister of COMMUNICATIONS AND INFORMATION TECHNOLOGY be pleased to state:

- (a) whether the Government has finalized merger and acquisition rules for telecom service providers;
- (b) if so, the details thereof;
- (c) whether the new rules will fetch the Government more revenues; and
- (d) if so, the details thereof?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF COMMUNICATIONS AND INFORMATION TECHNOLOGY (SHRI MILIND DEORA)

(a) to (d) Madam, on February 15, 2012, Government has announced its decisions taken so far on the recommendations of the Telecom Regulatory Authority of India (TRAI) on 'Spectrum Management and Licensing framework', which inter-alia, includes broad guidelines in respect of intra-service area merger of Cellular Mobile telephone Service (CMTS)/Unified Access Services (UAS) licences as Annexed.

Decisions on pricing of spectrum will be taken separately.